

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-901(PB)/2019

IN THE MATTER OF:

Rieco Industries Ltd.

Vs.

The Indure Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Akshat Malpani, Adv.

For the Respondent(s):-

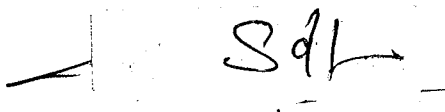
Mr. Varun Gupta, Adv.

ORDER

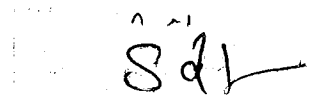
Learned counsel for the corporate debtor states that the settlement has been arrived at between the parties and one payment has been paid to the applicant and the remaining payment is to be paid by 31.07.2019 as per the settlement agreement.

In the meanwhile, parties are directed to complete the pleadings by filing reply and rejoinder before the next date of hearing.

List on 07.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)